



From

Registrar General,
High Court of Uttarakhand,
Nainital.

To

1. All the District Judges, Subordinate to the High Court of Uttarakhand,
2. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary, Legislative and Parliamentary affairs, Government of Uttarakhand, Dehradun.
4. Legal Advisor to his Excellency, the Governor of Uttarakhand.
5. Judges, Family Court, Dehradun, Haridwar, Nainital, Pauri Garhwal & US Nagar.
6. Chairman, State Transport Appellate Tribunal, Uttarakhand, Dehradun.
7. Chairman, Commercial Tax Tribunal, Uttarakhand, Dehradun.
8. Registrar, State Consumer Redressal Commission, Uttarakhand, Dehradun.
9. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
10. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
11. Secretary, Lokayukta, Uttarakhand, Dehradun.
12. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
13. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
14. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
15. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
16. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, Distt. Udham Singh Nagar.
17. Additional Secretary (Law), Public Service Commission, Gurukul Kangari, Kankhal, Haridwar.

C.L.No: 03

U.H.C./Admin. B/Mobile Phone/ 2012, Dated: 29 July, 2015.

Subject: Providing mobile facility to all the Judicial Officers of the rank of District Judges of the State Judiciary, Uttarakhand.

Sir

In suppression of the earlier C.L.No. 09 U.H.C./Admin.B/2012 dated 17.09.2012 on the subject noted above, I am directed to inform that the Court has been pleased to issue following directions regarding facility of Mobile Phone to all the Judicial Officers of the rank of District Judges of the State Judiciary, Uttarakhand.

1. The Judicial Officers of the rank of District Judges of the State Judiciary, whether they are posted as District Judge or on deputation, are permitted to purchase a hand set for a mobile phone out of the funds of contingency and the cost of the hand set should not exceed Rs. 10,000/-.
2. The life of the mobile phone set will be three years.
3. The Judicial Officer of the rank of District Judge may retain the said mobile phone even on his / her transfer from one place to another.
4. On retirement, the Judicial Officer concerned may have an option to retain the said mobile phone on deposition of an amount equivalent to the amount derived as per the depreciation method provided in the Income Tax Act. However, it is made

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clear that the depreciated amount shall not be less than 15% of the purchasing amount of the mobile Phone.

5. On completion of three years of the mobile phone set, the concerned Judicial Officer using the mobile phone set may have an option to retain the said mobile phone set on deposition of an amount equivalent to 8% of the purchasing amount of the mobile phone set in the treasury and submission of treasury challan.
6. In case of damage, efforts may be made for its repair, but if the cost of repair is more than 60% of the original cost of the mobile phone set, then steps may be taken for its condemnation and proper disposal by way of public auction or buy-back. However, a certificate by authorized dealer may be necessary as to the repair.

Yours faithfully,

(D.P.Gairola)

No. 41595 U.H.C./Admin. B/ 2012, Dated: 29 July, 2015.

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judges with the request to place it before His Lordship for kind perusal.
3. Registrar (Judicial, Management & Purchase), Registrar (Computers & Infrastructure), Registrar (ADR & Accounts), Registrar (Protocol), Registrar (Inspection).
4. Registrar (Vigilance)
5. NS High Court.
6. Guard File.

Mushnair
29.7.2015
Registrar General